

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 14**

**C.P. (IB)/893(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **J.C. FLOWERS ASSET RECONSTRUCTION  
PRIVATE LIMITED V/s JMJ BEACH RESORTS  
PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Neelanshu Roy i/b Sirius Legal for the Applicant is present. Adv. Sidharth Samantaray i/b T N Tripathi & Co. for Respondent present through VC.

Ld. Counsel for the Corporate Debtor seeks some time to file the Reply. Last two (2) weeks opportunity is granted to file the Reply. In view of the settlement earlier proposed by the Corporate Debtor, we consider appropriate to afford another opportunity to the Corporate Debtor. List this matter on Board on **11.07.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**